

**Central Administrative Tribunal  
Principal Bench**

**CP No.834/2017 in  
OA No.3720/2016**

New Delhi, this the 17<sup>th</sup> day of July, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy,  
Chairman  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Rakesh Kumar Gupta (VH)  
S/o Late Shri Kanhaiya Lal Gupta  
Age 52 years, r/o 30/LG-1  
Teachers Apartment, Block-A  
Dilshad Colony, Delhi-110095. ...Applicant

(By: None) Vs.

Shri Harish Kumar (Principal & present HOS)  
O/o GBSSS, Block-A, Near Sabzi Mandi  
Nand Nagri, Delhi-110093. ...Respondents

(By Advocate: Ms. Harvinder Oberoi)

**ORDER (ORAL)**

**Justice L. Narasimha Reddy :-**

This CP is filed by the petitioner himself in person. Not only today, but also on the past three dates of hearing the petitioner did not turn up. Left with no alternative, we have taken up the matter for disposal. The petitioner is working as a teacher in the Delhi Administration. He is in the habit of making one or the

other on-line representation and harass the administration for very small and non-existent reasons.

2. He made two such representations dated 29.10.2015 and 24.10.2016 through e-mail. Stating that the respondents did not take action thereon, he filed OA No.3720/2016. The OA was disposed of directing the respondents to pass orders on the said representations.

3. This CP is filed alleging that the order passed in the OA was not implemented. The learned additional standing counsel for the respondents has placed before us the copy of an order dated 18.02.2018 through which the representations are said to have been disposed of.

4. We are indeed fed up with the type of cases being filed by the petitioner. He keeps on filing one case or the other before this Tribunal and hardly spares any time for teaching. In case the representations are in relation to his service conditions, they certainly need to be addressed by the respondents. However, the frivolous and fanciful representations need not be considered.

5. We dismiss the CP warning the petitioner to desist from making such frivolous representations to the respondents and approaching the Tribunal in relation to such matters. We also indicate that if he continues with such activities, we may direct his employer to initiate disciplinary proceedings for harassing them as well as the Tribunal.

**(Nita Chowdhury) (Justice L. Narasimha Reddy)**  
**Member(A) Chairman**

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